IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

31. **C.P. (IB)/403(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.04.2024**

NAME OF THE PARTIES: Tanishi Tradewell Private Limited
Vs.
Pradhvi Multitrade Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Proxy Counsel on behalf of the Operational Creditor present but appearance is not given in the chat box/appearance sheet. None present for the Corporate Debtor.

2. Proxy Counsel on behalf of the Operational Creditor present and submits that the arguing Counsel is not available today and seeks adjournment.

3. On request, list this matter on **10.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

24.04.2024 / *Bmb*